

(ख) यदि हां, तो क्या उनके स्थान पर नये महानिदेशक की नियुक्ति कर दी गई है;

(ग) यदि हां, तो कब और क्या यह सच है कि इस नियुक्ति के लिए योग्यता, वरिष्ठता और कार्यकुशलता की उपेक्षा करते हुए आयु को उच्च प्राथमिकता दी गई थी; और

(घ) क्या यह सच है कि सरकार का ध्यान इन अनियमितता की ओर दिलाया गया था, और यदि हां, तो इस संबंध में सरकार द्वारा क्या कार्यवाही की गई है ?

कृषि मंत्रालय में कृषि और सहकारिता विभाग में राज्य मंत्री (श्री नितिश कुमार) : (क) महोदय, डॉ० एन० एस० रेधावा ने दिनांक 30 मार्च, 1990 को भारत सरकार के कृषि अनुसंधान और शिक्षा विभाग के सचिव पद से कार्यभार त्याग दिया। कृषि अनुसंधान और शिक्षा विभाग के सचिव भारतीय कृषि अनुसंधान परिषद के महानिदेशक के रूप में भी कार्य करते हैं।

(ख) से (घ) कोई नई नियुक्ति नहीं की गई है। भारत सरकार के कृषि और सहकारिता विभाग के सचिव ने कृषि अनुसंधान और शिक्षा विभाग के सचिव पद का अतिरिक्त कार्यभार संभाल रखा है।

Legislation to ban breast feeding substitutes

1140. SHRI B. K. HARIPRASAD: Will the Minister of WELFARE be pleased to state:

(a) whether Government have seen the newsreport in April 1990 issue of Health for Millions regarding resumption of advertisements in printed media and TV despite adoption of Code on Breast feeding by Government;

(b) whether Government would implement the ban and bring the guilty to book at the earliest, and

(c) whether Government would legalise the Code with suitable changes to make it effective and implement the same?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRI-MATI USHA SINGH): (a) Yes, Sir. In so far as advertisements on T.V. is concerned, the Ministry of Information and Broadcasting had decided that the advertisements for spoon fed complimentary foods can be accepted by Doordarshan and All India Radio only so long as the manufacturers and distributors of these products do not promote them as being suitable for use as partial or total substitute for Breast milk. Each such proposal is required to be examined by them on its own merits before its final acceptance. There is no legal ban on the print media.

(b) A ban can be implemented after a legislation has been enacted on the subject.

(c) Legislation on the subject will be introduced in Parliament as soon as possible.

Import of edible oils

1141. SHRI B. K. HARIPRASAD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether imports of edible oils are being planned due to failure of technology mission on oilseeds and failure of CLUSA/CIDA projects started in 1979 to improve production and productivity as appeared in the Financial Express of the 21st May, 1990;

(b) whether it is a fact that NDDB has spent large funds in promoting sale and advertising of Dhara oils both imported and indigenous thereby leading to higher demand and

(c) whether all work relating to edible oils would be entrusted to the National Vegetable Oilseeds Board and

all sale of oils, both imported and indigenous should be in the form of natural oil (unrefined) through the P. D. S.?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) No, Sir. It is wrong to attribute import of edible oil to the failure of Technology Mission on oilseeds and NDDB Programmes.

(b) No, Sir. Advertisement issued by the NDDB for Dhara brand of edible oils are to ensure wider publicity about availability of edible oil at reasonable prices in tamper proof packs. Marketing of Dhara has not increased the overall demand for edible oils.

(c) No, Sir. There is no proposal under consideration to hand over all work relating to vegetable oils to the National Vegetable Oilseeds Board imported oil for the PDS is in refined form, since palmolein which is the cheapest edible oil available in the world market cannot be consumed in its natural form. Indigenous oils are too expensive to be put into the PDS at this stage.

1142. [Transferred to the 29th August, 1990]

**Completion of Bombay-Mangalore.-
Konkan Railway -- --**

1143. SHRI VITHALRAO MADHAVRAO JADHAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Bombay-Mangalore Konkan Railway would be completed within a period of four years;

(b) whether there is any scheme on that line which can be adopted for Marathwada Railway project; and

(c) by when Manmad-Parli and Adilabad Parbhani conversion project would be completed?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) No, Sir.

(c) Depends upon the availability of resources in the coming years.

**Chief Ministers' views on Mandal
Commission report --**

1144. SHRI SURESH PACHOURI: Will the Minister of WELFARE be pleased to state:

(a) whether the Prime Minister had recently asked the Chief Ministers of all States to send their views on the Mandal Commission report by the end of June, 1990;

(b) if so, what were the main reasons for asking the Chief Ministers views on this report; and

(c) how many States have submitted their views so far in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) The views of the State Governments were earlier obtained in 1982. It was considered appropriate to have the views of the present State Governments.

(c) Two States have submitted their views in this regard.

Interview given by chairman, NDDB

1145. SHRI SHAMIM HASHMI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware of the interview of NDDB Chairman telecast by Doordarshan at 10.20 p.m. on the 16th July, 1990; and